#### GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(32)/LA-2018/cons2law/2/12-2/21

Dated the 28 March, 2018

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2<sup>nd</sup> Level, A-Wing,
Delhi Secretariat,
New Delhi.

Sub: Gazette Notification of the Delhi Appropriation (No. 1) Act, 2018 (Delhi Act 01 of 2018)

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)—Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

white

(Anoop Kumar Mendiratta)
Pr. Secretary (Law, Justice & L.A.)

No. F.14(32)/LA-2018/ cons2law/

Dated the 28th March, 2018

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

- The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
- The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
- The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
- A. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002
- The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- 7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
- 9. Guard file

Manhadra

(Anoop Kumar Mendiratta) Pr. Secretary (Law, Justice & L.A.)

233/2018 Shirta

Wy Sold of July

#### (TO BE PUBLISHED IN PART -IV OF THE DELHI GAZETTE EATRAORDINARY)

#### GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFARIS) 8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(32)/LA-2018/ cons2law/2112-212 J

Dated 28th March, 2018

#### NOTIFICATION

NO. F.14(32)/LA-2018/ cons2law/2/12 -. The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 27<sup>th</sup> March, 2018 and is hereby published for general information:-

# "THE DELHI APPROPRIATION (NO.1) ACT, 2018 (DELHI ACT 01 OF 2018)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 22<sup>nd</sup> March, 2018)

[27<sup>th</sup> March, 2018]

An Act to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of National Capital Territory of Delhi for the services in respect of the Financial Year 2017-18

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the SixtyNinth Year of the Republic of India as follows:-

Short title.

 This Act may be called the Delhi Appropriation (No.1) Act, 2018.

Issue of 2. ₹1170,28,50,000/-from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2017-2018.

Capital Territory of Delhi, there maybe paid and applied further sums not exceeding those specified in column(5) of the Schedule, amounting in the aggregate to the sum of rupees Eleven Hundred Seventy crore Twenty eight Lakh Fifty Thousand only towards defraying the several charges which will come in the course of payment during the financial year 2017-2018 in respect of the services specified in column(2) of the Schedule.

Appropriation.

 The sums authorized to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

#### THE SCHEDULE

(See sections 2 and 3)

(₹ In thousands)

#### SUMS NOT EXCEEDING

Demand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
2	General Administration	Revenue	300	150	450
3	Administration of Justice	Revenue	400	15000	15400
4	Finance	Revenue	600	0	600
5	Home	Revenue	740300	0	740300
6	Education	Revenue	3400	5300	8700
		Capital	450000	0 ·	450000
7	Medical and Public Health	Revenue	1900	100	2000
		Capital	500	0	500
8	Social Welfare	Revenue	8003900	0	8003900
		Capital	1044900	0	1044900
9	Industries	Revenue	500	0	500
10	Development	Revenue	1300	200	1500
11	Urban Development and Public Works	Revenue	1432800	0	1432800
		Capital	1300	0	1300
	Tota	al	11682100	20750	11702850

سلسلسل

(Anoop Kumar Mendiratta) Pr. Secretary (Law, Justice & L.A.) (दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

#### राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (विधि, न्याय एवं विधायी कार्य विभाग) आठवॉ तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली

सं० फा० 14(32)/एलए—2018/ cons2law/ LllL-212)

दिनांक 28 मार्च, 2018

#### अधिसूचना

सं0 फा0 14(32)/एलए-2018/cons2law/८॥८-८॥८ .- राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 27 मार्च, 2018 को प्राप्त कर ली है और इसे जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :-

### "दिल्ली विनियोग (संख्या 01) अधिनियम, 2018 (2018 का दिल्ली अधिनियम 01)

(22 मार्च, 2018 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[27 मार्च, 2018]

वर्ष 2017—2018 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक।

भारत गणराज्य के उनहत्तरवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:—

संक्षिप्त शीर्षक

 इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 1) अधिनियम 2018 है।

₹1170,28,50,000 / –का वर्ष 2017—2018म रेंराष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राष्ट्रीय राजधानी क्षेत्र दिल्लीकी संचितनिधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम(5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए ग्यारह सौ सत्तर करोड अट्ठाइस लाख पचास हजार रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2017—2018की अवधि के दौरान भुगतान के रुपमें प्रयुक्त होगी।

विनियोजन

उ. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्लीसरकारकी संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अविध के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

# अनुसूची

# (धारा 2 और धारा 3 देखिए)

(रहजारोंमें)

# निम्नलिखित से अनाधिक राशियाँ

अनुदान संख्या	सेवाएंऔरप्रयोजन		विधानसभा द्वाराअनुदत्त	संचितनिधि परभारित	योग '
1	2		3	4	5
2	सामान्य प्रशासन	राजस्व	300	150	450
3	न्याय प्रशासन	राजस्व	400	15000	15400
4	वित्त	राजस्व	600	0	600
5	गृह	राजस्व	740300	0	740300
6	शिक्षा	राजस्व	3400	5300	8700
		पूँजी	450000	0	450000
7	चिकित्सा एवंजनस्वास्थ्य	राजस्व	1900	100	. 2000
		पूँजी	500	0	500
8	समाजकल्याण	राजस्व	8003900	0	8003900
		पूँजी	1044900	0	1044900
9	उद्योग	राजस्व	500	0	500
10	विकास	राजस्व	1300	200	1500
11	शहरीविकासऔरलोकनिर्माण	राजस्व	1432800	0	1432800
		पूँजी	1300	0	1300
	योग		11682100	20750	11702850

Was guin

(अनूप कुमार मेंहदीरत्ता) प्रधान सचिव (विधि, न्याय एवं विधायी कार्य)